

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

Original Application No.20/796/2019

Hyderabad, this the 23rd day of December, 2019



***Hon'ble Mr. Justice L Narasimha Reddy, Chairman
Hon'ble Mr. B.V. Sudhakar, Member (Admn.)***

Adari Mahesh, S/o. Adari Nookaraju,
Aged about 28 years, Occ: Substitute Bungalow Peon (Gr.C),
In the O/o. Chief Works Manager, South Central Railway,
Wagon Workshop, Guntupalli,
R/o. Boddavarm, Kotanandur Tuni (Via),
E.G. District, A.P.

... Applicant

(By Advocate Mr. K. Siva Reddy)

Vs.

The Union of India, Rep. by

1. The General Manager,
South Central Railways,
Rail Nilayam, Secunderabad.
2. The Workshop Personnel Officer,
South Central Railway,
Wagon Workshop, Guntupalli.
3. Sri Ramana Alla,
Ex. Senior System Manager (Stores),
Dy. Chief Material Manager M & G,
Rayampadu.

... Respondents

(By Advocate Sri N. Srinatha Rao, SC for Rlys)

ORDER (ORAL)
{As per Hon'ble Mr. Justice L Narasimha Reddy, Chairman}



The applicant states that he was appointed as Substitute Bungalow Peon, by the office of the General Manager, South Central Railway, through an order dt. 24.05.2016 and was placed in the pay scale of Rs.5200 – 20,200 with Grade Pay of Rs.1800/-. He reported to duty and was attached to the 3rd respondent. He was also transferred to certain place ever since he joined the duty.

2. The applicant contends that he could not attend duties between 29.06.2019 and 02.07.2019 and accordingly, submitted a leave letter. The grievance of the applicant is that when he went to the office to report to duty, the respondents are not permitting him to join. This OA was filed with a prayer to direct the respondents to take the applicant on duty and pay him salary from July 2019 onwards.

3. Notice in this OA was ordered on 09.09.2019 and thereafter, it was adjourned twice. Learned counsel for the respondents submitted that he has received instructions and it would take some time to file counter affidavit.

4. Learned counsel for the applicant states that, during the pendency of the OA, applicant submitted representation on 14.11.2019 to the respondents with a request to permit him to report to duty.

5. We heard Mr. K. Siva Reddy, learned counsel for the applicant and Mr. N. Srinatha Rao, learned counsel for the respondents.



6. It is a matter of record that the applicant was appointed as Substitute Bungalow Peon through an order dt. 24.05.2016. He admits that he remained absent from 29.06.2019 to 02.07.2019. The question as to whether such an absence must entail in debarring him from reporting to duty, or the nature of steps to be taken in this regard, needs to be examined by the respondents. An appointment, which has been issued through a specific order, cannot be dispensed with through oral directions.

7. We, therefore, dispose of the OA, directing the respondents to pass orders on the representation dt. 14.11.2019 submitted by the applicants, within a period of two weeks from the date of receipt of this order.

8. There shall be no order as to costs.

(B.V. SUDHAKAR)
MEMBER (ADMN.)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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